

solely to receive these funds and to permit disbursements to be made in connection with the project and the handling and marketing of the commodities themselves.

(iv) CLUSA and NDDB will ensure that the programme administration costs are kept to minimum.

(v) Funds from donated commodity sales may be made for any programme related expenditure as set forth in the Operational Plan, including working capital requirements but not including direct subsidy of vegetable oil market prices. Disbursements will be made in accordance with the Operational Plan description.

(vi) It is further recognised that some portion of this expenditure must be made in US dollars and must be reimbursed in US dollars. Accordingly, NDDB will obtain an agreement from the Government of India similar to that currently in effect to cover other cooperating sponsors that a portion of the rupees generated by the sale of donated commodities may be converted to US dollars by the Reserve Bank of India to cover these expenditures.

(vii) The supplies and equipment imported under this project shall be governed by the terms and conditions of the existing Indo-US Agreement (dated Dec. 5, 1968).

(viii) The Government of India shall grant to expatriate personnel residing in India concerned with the monitoring, auditing administration and/or providing technical assistance to this project tax and duty concessions as already granted to existing CLUSA expatriate personnel in India.

(ix) CLUSA will provide technical assistance to be defined in a supplemental agreement covering an Operational Programme Grant funded by USAID, CLUSA will supply other technical assistance as may be requested by NDDB and for which CLUSA is able to obtain the necessary financial assistance for required

foreign exchange components. It will, further used to good offices to assist, in so far as is possible, in arranging for favourable purchase of commodities by NDDB from cooperative source abroad in connection with the project.

Mass copying by the Meerut University college students

1940. SHRI B. D. KHOBRAGADE: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that the University Grants Commission Chairman has sent a communication to Vice-Chancellor Meerut University threatening to impose a ban on the Meerut University and colleges affiliated to it because of the alleged reports of mass copying by the students there;

(b) if so, what reply has been received from the Vice-Chancellor; and

(c) what steps are being taken to curb such malpractices prevailing in the Meerut University?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Yes, Sir.

(b) and (c) The Meerut University informed the University Grants Commission that steps have been taken to ensure that examinations are conducted fairly and smoothly and that instructions have been issued to the Principals of colleges to report incidents of mass copying at any centre so that the examinations held at such centres could be cancelled. The University had also sought the assistance of the State Government for dealing with the law and order problems that might arise at the examination centres. Subsequently, the Chairman, U.G.C. visited Meerut and discussed the matter with the Vice-Chancellor. The Vice-Chancellor gave an assu-

rance to the Chairman that the examinations held at the colleges from which reports of mass copying work received would be cancelled. The Chairman also advised the Vice-Chancellor to seek the cooperation of the District authorities to ensure that outsiders are not permitted to enter the examination centres and that there is no intimidation of the invigilators.

Narmada Irrigation Project

1941. PROF. RAMLAL PARIKH:
Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) what is the latest position of preparation of the Narmada Irrigation Project;

(b) what is the type of the preparation and what is the time-schedule of preparation going on; and

(c) by when the actual construction is likely to start?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b) The Narmada Water Disputes Tribunal submitted its report to the Central Government in August, 1978.

According to the provisions of the Inter-State Water Disputes Act 1956, if upon consideration of the decision of the Tribunal, the Central Government or any State Government is of opinion that anything therein contained requires explanation or that guidance is needed upon any point not originally referred to the Tribunal, the Central Government or the State Government, as the case may be, may, within three months of the date of the decision, again refer the matter to the Tribunal for further consideration, and on such reference, the Tribunal may forward to the Central Government a further report giving such explanation or guidance as it deems fit and in such a case, the decision of the Tribunal shall be deemed to be modified accordingly.

The Act further provides that the Central Government shall publish the decision of the tribunal in the official Gazette and the decision shall be final and binding on the parties to the dispute and shall be given effect to by them. Accordingly, the Central Government and the State Governments of Gujarat, Madhya Pradesh, Maharashtra and Rajasthan have made references to the Tribunal on 15-11-1978 seeking clarifications/guidance. The further report from the Tribunal giving such explanation or guidance is awaited.

The project Report on Narmada Irrigation Project can be finalised only after the final decision of the Tribunal becomes available.

(c) The work on the Narmada Project, also known as Navgam Project, can be taken up only after the Project Report has been finalised by the Government of Gujarat and approved by the Centre. However, preliminary works on the project, such as, construction of colonies, approach road etc have been initiated by the Government of Gujarat.

Corruption in the Kanpur I.I.T.

1942, SHRI YOGENDRA SHARMA:
Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government's attention has been drawn to the reported irregularities and corruption in the I.I.T. Kanpur; and

(b) if so, what are the details in this regard and what remedial action is proposed to be taken, if any, in the matter?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b) Yes, Sir. We had received some reports about the state of affairs in the IIT Kanpur. Comments of the Institute on the allega-